CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 242/MP/2026

Subject	:	Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, and the relevant provisions of the Transmission Service Agreement dated 14.02.2025, seeking declaration of Force Majeure events and consequential/ancillary reliefs.
Petitioner	:	Lakadia B Power Transmission Limited (LBPTL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Anr.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, LBPTL Shri Mohit Mansharamani, Advocate, LBPTL Shri Ashirwad Sapre, Advocate, LBPTL Ms. Prerna Priyadarshini, Advocate, CTUIL Ms. Ayesha Choudhary, Advocate, CTUIL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner, LBPTL, submitted that the issue relating to the affected bays is presently being resolved between the licensees and that some additional time may be required for its resolution and the commissioning of the asset. The learned counsel further stated that the Scheduled Commercial Operation Date (SCoD) has already been extended up to 30.11.2026 and accordingly, requested that the matter be listed for hearing in the first week of January 2027

2. Learned counsel for the Respondent, CTUIL, sought time to file its reply to the present Petition.

3. Considering the submissions made by the learned counsels appearing for the parties, the Commission granted another opportunity to the Respondent, CTUIL, to file its reply within four weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

4. The Petition will be listed for hearing on **27.1.2027**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)